Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 030.

Dated: 15 MAR 1995

APPLICATION NO. _____ **903 of 1995.**

APPLICANTS: **Mr.M.G.Sagarkar,Bandeli,Uttar Kannada Dist.,**

V/S.

RESPONDENTS: Secretary,Ministry of Telecommunications,
New Delhi and four others.,

To

1. Smt.Revathi,Advocate,No.8/2, O.T.C.Road,
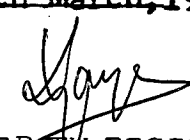Third Floor,Adjacent to Sharadha Talkies,
Bangalore-560 002.

2. The Chairman,Telecom Commission,New Delhi. A copy
of the application is also enclosed for perusal and
necessary action as ordered by the Tribunal.

Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal,Bangalore-38.
---xxx---

Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on Seventh March,1995.

Issued on
15/3/95

for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TIRBUNAL

BANGALORE BENCH:BANGALORE

ORIGINAL APPLICATION NO.903/1995

DATED THIS THE SEVENTH DAY OF MARCH, 1995

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

Mr. M.G. Sagarkar
Telephone Operator

Telephone Exchange
Dandeli - 581 325
Dist: Uttar Kannada.   .... Applicant

(By Advocate Smt. Revathi)

Vs.

1. The Union of India
   Ministry of Telecommunications
   New Delhi, represented by its
   Secretary to Government.

2. The Chairman
   Telecom Commission
   New Delhi.

3. The Chief General Manager
   Telecommunications, Karnataka Circle
   Maruthi Complex, Bangalore.

4. The Director of Telecommunications
   Mangalore Area, Mangalore-1.

5. The Telecom District Engineer
   Karwar.   .... Respondents

O R D E R

Heard the learned counsel for the

applicant Smt. Revathi. The applicant who is an employee

of the Telecom Department is aggrieved by an order declining

to grant leave for 86 days and consequently treating

that period as 'diesnon', resulting in loss of salary.

The applicant says that he had applied for medical leave

during that period since he was ill. He also says that he

had submitted a medical certificate which was not
properly considered by the official superiors. An
appeal from the order treating his period of absence
as 'diesnon' has also failed for want of proper
consideration is all the grievance. But a revision
petition as per Annexure-C dated 2.11.1992 having been
made is obviously still pending. The applicant herein
also issued a number of reminders regards the pending
revision petition and the startling inaction.
Counsel tells me the reminders had been issued in
the year 1993, the revisional authority is still keeping
the petition pending without disposal. If this
statement is true, I do not see why I should not accept
it because if the revision petition was disposed of,
the applicant would have also impugned the order of
the revisional authority if it was against him. The
position as depicted by the applicant is that his
revision petition is still pending although made way back
in the year 1992. I do hope there should be good
reason for such long pendency. But whatever that may be,
a simple issue of granting or non-granting of medical
leave for the applicant should not cause so much concern
regards its disposal by the revisional authority and
I really see no reason why it should have been kept pending
for a long.

2.   Under the circumstances, it is
appropriate to direct the revisional authority, respondent
no.2 to dispose of the revision petition filed as per
Annexure-C dated 2.11.1992 on its merits within 3 months

from the date of receipt of a copy of this order. No costs.

3.   With these observations, this application
stands disposed of at the admission stage itself. All
contentions made herein are left open. The applicant is
given leave to approach this Tribunal if still aggrieved
later on.

4.   Let a copy of this order be sent
to respondent no.2 along with a copy of the application
to advice himself properly in the matter.

Sd/-

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY

Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore